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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **W.P.(C) 5601/2021**

1.RITU JOSHI 2. KIRAN 3. LATA 4. ANNPURNA DASS 5. NILU  
..... Petitioner

Through Ms.Amiy Shukla with Ms.Joicy,  
Advts.

versus

1. GOVERNMENT OF NCT DELHI, THROUGH ITS CHIEF  
SECRETARY 2 . GOVERNMENT OF NCT DELHI, THROUGH  
ITS LABOUR COMMISSIONER ..... Respondent

Through Mr.Santosh Kr. Tripathi, with  
Mr.Aditya P Khanna and Mr.Shashank Tiwari,  
Advts.

**CORAM:**

**HON'BLE MS. JUSTICE REKHA PALLI**

**ORDER**

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**31.05.2021**

**CM APPL. 17453/2021**

1. Exemption allowed, subject to all just exceptions.
2. A notarized affidavit be filed within two weeks of the Court resuming physical hearing.
3. The application stands disposed of.

**W.P.(C) 5601/2021**

4. The present petition preferred by five women, working as domestic helps in NCT of Delhi seeks to espouse the interests of about 471 similarly situated persons, also working as domestic helps in various parts of NCT of

Delhi.

5. The petitioners seek a direction to the respondents to pay an ex-gratia amount of Rs.10,000/- to all persons working as domestic helps in the NCT of Delhi and also ensure that these persons are granted free ration without requiring the production of their Ration Card, Aadhaar Card or any other ID card.

6. Issue notice. Learned counsel for the respondent accepts notice. He prays for and is granted 4 weeks' time to file a counter affidavit. Rejoinder thereto, if any, be filed within two weeks thereafter.

7. Learned Counsel for the respondent further submits that a notification has already been issued on 27.05.2021 by the respondent directing distribution of non-PDS ration to all needy persons, including unorganised workers, migrant workers, building constructions workers, domestic helps etc., through the schools of Directorate of Education and Municipal Authorities without insisting on the production of a ration card or any other ID proof. The said statement is taken on record.

8. List on 30.07.2021.

**MAY 31, 2021**

Sr

**REKHA PALLI, J**